

HIGH COURT OF DELHI AT NEW DELHI

THROUGH FAX/SPEED POST

No. 212 - 224 /Rules/DHC/2020

Dated : 11.09.2020

From

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shehdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.

Subj: Notification No. 910/Rules/DHC dated 07.09.2020, as published in Delhi Gazette Extraordinary, Part IV, No. 183 (NCTD No.126) dated 07.09.2020 regarding information that henceforth the words "District and Sessions Judge" and "District & Sessions Judge-cum-Special Judge (PC Act) (CBI)" wherever, they occur in any Rules and Practice Directions notified by the this Court be read as "Principal District and Sessions Judge" and "Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI)" respectively.

Sir/Madam,

I am directed to forward herewith copy of Notification No. 910/Rules/DHC dated 07.09.2020 on the subject cited above, for information and necessary action.

Yours sincerely,

Encl : As above


(S.S. Bhatnagar)
Deputy Registrar (Rules)
For Registrar General

Encl. No. _____/Rules/DHC/2020

Dated _____

Copy along with copy of the above Notification forwarded for information and necessary action to :-

1. The Member Secretary, Delhi State Legal Services Authority, Pre-fab Building, Patiala House Courts, New Delhi
2. The Director (Administration), Delhi Judicial Academy, Integrated Complex for Delhi Judicial Academy and National Law Univ., Sector 14, Dwarka, New Delhi - 110078
3. The OSD (Examination), Delhi High Court, New Delhi.
4. Registrar (Library, Secretariat for designating Senior Advocate and Retired Judges Cell, DHC Departmental Canteen)
5. The Joint Registrar (Gaz.-I & II), Delhi High Court, New Delhi.
6. The Joint Registrar (Vigilance), Delhi High Court, New Delhi.

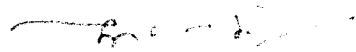
**OFFICE OF THE DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.**

No. 345 /Judl./N.E./KKD/Delhi/2020

Dated : 16/09/2020

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers of North-East District, Karkardooma Courts, Delhi.
2. The Administrative Officer (Judl.) of all branches of North East District, KKD Courts.


(DR. SUDHIR KUMAR JAIN)
Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi.

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette



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No. 183]	DELHI, MONDAY, SEPTEMBER 7, 2020/BHADRA 16, 1942	[N. C. T. D. No. 126

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय : नई दिल्ली

अधिसूचना

दिल्ली, 7 सितम्बर, 2020

सं.910/नियम/डी.एच.सी.—राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल द्वारा दिल्ली उच्चतर न्यायिक नियम, 1970 में संशोधन के परिणामस्वरूप, जिसके द्वारा "जिला एवं सत्र न्यायाधीश" एवं "जिला एवं सत्र न्यायाधीश-मह-विशेष न्यायाधीश (पी सी अधिनियम) (सी बी आई)" को क्रमशः प्रधान जिला एवं सत्र न्यायाधीश एवं "प्रधान जिला एवं सत्र न्यायाधीश-सह-विशेष न्यायाधीश (पी सी अधिनियम) (सी बी आई) के रूप में पुनः नामोनिर्दिष्ट किये गये हैं, दिल्ली उच्च न्यायालय, भारतीय संविधान के अनुच्छेद 225 & 227 एवं इसको इस निमित्त अन्य समर्थ बनाने वाली शक्तियों का प्रयोग करते हुए, एतद्वारा, अधिसूचित करता है कि अब से जब भी, यह शब्द "जिला एवं सत्र न्यायाधीश" एवं "जिला एवं सत्र न्यायाधीश-सह विशेष न्यायाधीश (पी सी अधिनियम) (सी बी आई)" इस न्यायालय द्वारा अधिसूचित किसी नियम एवं व्यवहार निर्देश में आते हैं, तो इसे क्रमशः "प्रधान जिला एवं सत्र न्यायाधीश": एवं "प्रधान जिला एवं सत्र न्यायाधीश-मह-विशेष न्यायाधीश (पी सी अधिनियम) (सी बी आई)" के रूप में पढ़ा जाये।

न्यायालय के आदेशानुसार,
मनोज जैन, महानिबंधक

HIGH COURT OF DELHI : NEW DELHI**NOTIFICATION**

Delhi, the 7th September, 2020

No.910/Rules/DHC.—Consequent upon amendment in Delhi Higher Judicial Rules, 1970 by Lieutenant Governor of the National Capital Territory of Delhi whereby posts of “District and Sessions Judge” and “District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” have been redesignated as “Principal District and Sessions Judge” and “Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” respectively, High Court of Delhi in exercise of powers under Articles 225 & 227 of the Constitution of India and all other powers enabling it in this behalf, hereby notifies that henceforth the words “District and Sessions Judge” and “District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” wherever, they occur in any Rules and Practice Directions notified by the this Court be read as “Principal District and Sessions Judge” and “Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI)” respectively.

**BY ORDER OF THE COURT,
MANOJ JAIN, Registrar General**